
(2014) 06 P&H CK 0060
In the Punjab And Haryana At Chandigarh
Case No : Crl. Misc. No. M-20894 of 2014

Amandeep Singh

APPELLANT

Vs

State of Punjab

RESPONDENT

Date of Decision : 19-06-2014

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2014) 06 P&H CK 0060

Hon'ble Judges : Harinder Singh Sidhu, J

Bench : Single Bench

Advocate : Yousaf, Advocate for the Appellant

Final Decision : Disposed Off

Judgement

Harinder Singh Sidhu, J.—The present petition has been filed u/s 482 Cr.P.C. seeking direction to respondents Nos. 2 and 3 to provide protection to the lives and liberty of the petitioners at the hands of private respondents No. 4 to 6 and to restrain them from interfering with the matrimonial life of the petitioners.

2. It has been averred that the date of birth of petitioner No. 1 is 22.05.1983, whereas date of birth of petitioner No. 2 is 05.03.1987. Photostat copies of matriculation examination certificate and Permanent Account Number, to this effect are attached by them as Annexures P-1 and P-2 respectively.

3. It has been submitted that the marriage of the petitioners was solemnized on 15.04.2014. The photographs of marriage are attached as Annexures P-3(Colly.). Respondents No. 4 to 6 are opposed to the marriage, as the petitioners had performed the marriage without their consent. The petitioners have submitted representation dated 16.06.2014 (Annexure P-4) to respondent No. 2 seeking protection of their lives and liberty at the hands of the private respondents.

4. After hearing counsel for the petitioners and without expressing any opinion on the merits of the case or the validity of the marriage and the age of the petitioners and keeping in view the binding precedent of the Hon"ble Apex Court

in Lata Singh Vs. State of U.P. and Another, , the present petition is disposed of with direction to respondent No. 2 to look into the said issue and take necessary action in accordance with law.